CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

Petition No.: 284/TT/2024

Date: 7.5.2025

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Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: - Petition for determination of the transmission tariff from COD to 31.3.2024 for Seven No. of Assets under "Scheme to control Fault level in Northern region (Phase-II)"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:-

2019-24 period

- a) Provide Form-12 for all the assets in the instant petition.
- b) Provide Initial spares discharge statement for all the assets in the instant petition.
- c) Provide details of computation of Notional IDC in case of Asset-1 and Asset-2.
- d) Provide CEA certificate for approval for energization for Asset-5.
- e) Provide details of over-run for all the assets in the instant petitions with documentary evidence.
- Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)